

**STATUTES
of the
INTERNATIONAL CENTRE FOR GENETIC ENGINEERING
AND BIOTECHNOLOGY**



UNITED NATIONS

1983

STATUTES
of the
INTERNATIONAL CENTRE FOR GENETIC ENGINEERING AND BIOTECHNOLOGY

PREAMBLE

THE STATES, PARTIES TO THE PRESENT STATUTES

Recognizing the need for developing and applying peaceful uses of genetic engineering and biotechnology for the benefit of mankind,

Urging that the potential of genetic engineering and biotechnology should be utilized to contribute to solving the pressing problems of development, particularly in the developing countries,

Being aware of the need for international co-operation in this field, particularly in research, development and training,

Emphasizing the urgency of strengthening the scientific and technological capabilities of developing countries in this field,

Recognizing the important role that an International Centre would play in the application of genetic engineering and biotechnology for development,

Bearing in mind that the High-Level Meeting held on 13-17 December 1982 in Belgrade, Yugoslavia, recommended that an International Centre for Genetic Engineering and Biotechnology of high excellence be established soonest possible, and

Recognizing the initiative taken by the Secretariat of UNIDO for the promotion and the preparation of the establishment of such a Centre,

HAVE AGREED as follows:

Article 1

Establishment and Seat of the Centre

1. An International Centre for Genetic Engineering and Biotechnology (hereinafter referred to as "the Centre") is hereby established as an international organization comprising a centre and a network of affiliated national, sub-regional and regional centres.
2. The Centre shall have its seat at

Article 2

Objectives

The objectives of the Centre shall be:

- (a) To promote international co-operation in developing and applying peaceful uses of genetic engineering and biotechnology, in particular for developing countries;
- (b) To assist developing countries in strengthening their scientific and technological capabilities in the field of genetic engineering and biotechnology;
- (c) To stimulate and assist activities at regional and national levels in the field of genetic engineering and biotechnology;
- (d) To develop and promote application of genetic engineering and biotechnology for solving problems of development, particularly in developing countries;
- (e) To serve as a forum of exchange of information, experience and know-how among scientists and technologists of Member States;
- (f) To utilize the scientific and technological capabilities of developing and developed countries in the field of genetic engineering and biotechnology; and
- (g) To act as a focal point of a network of affiliated (national, sub-regional and regional) research and development centres.

Article 3

Functions

Towards the fulfilment of its objectives, the Centre shall generally take necessary and appropriate action, and in particular shall:

- (a) Carry out research and development including pilot-plant activities in the field of genetic engineering and biotechnology;
- (b) Train at the Centre and arrange the training elsewhere of scientific and technological personnel, particularly from developing countries;
- (c) Provide, upon request, advisory services to Members to develop their national technological capacity;
- (d) Promote interaction between the scientific and technological communities of the Member States through programmes to enable visits of scientists and technologists to the Centre, and through programmes of associateship and other activities;
- (e) Convene expert meetings to strengthen the activities of the Centre;
- (f) Promote networks of national and international institutions as appropriate to facilitate activities such as joint research programmes, training, testing and sharing of results, pilot-plant activities, information and material exchange;
- (g) Identify and promote without delay the initial network of highly qualified research centres to serve as Affiliated Centres, promote existing national, sub-regional, regional and international networks of laboratories, including those associated with the organizations mentioned in Article 15, active in or related to the field of genetic engineering and biotechnology to serve as Affiliated Networks, as well as promote the establishment of new highly qualified research centres;
- (h) Carry out a programme of bio-informatics to support in particular research and development and application for the benefit of developing countries;
- (i) Collect and disseminate information on fields of activities of concern to the Centre and the Affiliated Centres;
- (j) Maintain close contacts with industry.

Article 4

Membership

1. Members of the Centre shall be all States that have become parties to these Statutes in accordance with Article 20 thereof.
2. Founding Members of the Centre shall be all Members that have signed these Statutes before their entry into force in accordance with Article 21 thereof.

Article 5

Organs

1. The organs of the Centre shall be:
 - (a) The Board of Governors,
 - (b) The Council of Scientific Advisers,
 - (c) The Secretariat.
2. Other subsidiary organs may be established by the Board of Governors in accordance with Article 6.

Article 6

Board of Governors

1. The Board of Governors shall consist of a representative of each Member of the Centre, and serving in an ex officio capacity without the right to vote, the Executive Head of UNIDO or his representative. In nominating their representatives, Members shall pay due regard to their administrative capability and scientific background.
2. In addition to exercising other functions specified in these Statutes, the Board shall:
 - (a) Determine the general policies and principles governing the activities of the Centre;

- (b) Admit the new Members to the Centre;
 - (c) Approve the work programme and the budget after having taken into account the recommendations of the Council of Scientific Advisers, adopt the financial regulations of the Centre and decide on any other financial matter, particularly the mobilization of resources for the effective operation of the Centre;
 - (d) Grant, as a matter of the highest priority, on a case-by-case basis the status of an Affiliated Centre (national, sub-regional, regional and international) to research centres of Member States that fulfil accepted criteria of scientific excellence, and of an Affiliated Network to national, regional and international laboratories;
 - (e) Establish, in accordance with Article 14, rules which regulate patents, licensing, copyrights and other rights to intellectual property, including the transfer of results emanating from the research work of the Centre;
 - (f) Upon recommendation of the Council, take any other appropriate action to enable the Centre to further its objectives and carry out its functions.
3. The Board shall hold a regular session once a year, unless it decides otherwise. Regular sessions shall be held at the seat of the Centre unless otherwise determined by the Board.
 4. The Board shall adopt its own rules of procedure.
 5. A majority of the Members of the Board shall constitute a quorum.
 6. Each Member of the Board shall have one vote. Decisions shall be made preferably by consensus, otherwise by a majority of the Members present and voting, except that decisions on the appointment of the Director, programmes of work and the budget shall be made by a two-thirds majority of the Members present and voting.
 7. Representatives of the United Nations, the specialized agencies and the International Atomic Energy Agency, as well as of intergovernmental organizations and non-governmental organizations may, upon invitation of

the Board, participate as observers in its deliberations. For this purpose, the Board shall establish a list of organizations that have relationship with and have expressed interest in the work of the Centre.

8. The Board may establish subsidiary organs on a permanent or ad hoc basis, as may be necessary for the effective discharge of its functions, and shall receive reports from such organs.

Article 7

Council of Scientific Advisers

1. The Council shall consist of up to ten scientists and technologists in the substantive fields of the Centre. A scientist from the host State shall be a member of the Council. The members of the Council shall be elected by the Board. Due regard shall be paid to the importance of electing the members on a balanced geographical basis. The Director shall serve as Secretary of the Council.
2. Except for the initial election, the members of the Council shall hold office for a period of three years and be eligible for reappointment for another period of three years. The terms of the members shall be such that not more than one-third be elected at one time.
3. The Council shall elect a chairman from among its members.
4. In addition to exercising other functions specified in these Statutes or delegated to it by the Board, the Council shall:
 - (a) Examine the draft work programme and the budget of the Centre and make recommendations to the Board;
 - (b) Review the implementation of the approved work programme and make an appropriate report to the Board;
 - (c) Elaborate on the medium and long-term perspectives of the Centre's programmes and planning including specialized and new fields of research and make recommendations to the Board;

- (d) Assist the Director on all substantive, scientific and technical matters concerning the activities of the Centre, including the co-operation with Affiliated Centres and Networks;
 - (e) Approve safety regulations for the research work of the Centre;
 - (f) Advise the Director on the appointment of senior staff (Heads of Departments and above).
5. The Council may constitute ad hoc panels of scientists from Member States for the preparation of specialized scientific reports to facilitate its task of advising and recommending suitable measures to the Board.
 6. (a) The Council shall hold a regular session once a year, unless it decides otherwise;

(b) Sessions shall be held at the seat of the Centre, unless otherwise determined by the Council.
 7. The Heads of Affiliated Centres and one representative for each Affiliated Network may participate in an observer capacity in the deliberations of the Council.
 8. Senior scientific staff may attend the sessions of the Council, if so requested.

Article 8

Secretariat

1. The Secretariat shall comprise the Director and the staff.
2. The Director shall be appointed from among candidates of Member States by the Board after consultation with the Council and shall hold office for a period of five years. The Director may be reappointed for a further period of five years after which he shall not be eligible for reappointment. The Director should be a person of the highest possible standing and respect in the scientific and technological field of the Centre. Due regard shall also be given to the experience of the candidate in the management of a scientific centre and a multidisciplinary team of scientists.

3. The staff shall comprise a Deputy Director, Heads of Departments and other professional, technical, administrative and clerical personnel including manual workers as the Centre may require.
4. The Director shall be the chief scientific/administrative officer and the legal representative of the Centre. He shall act in that capacity at all meetings of the Board and its subsidiary organs. Subject to directives and control of the Board or the Council, the Director shall have the overall responsibility and authority to direct the work of the Centre. He shall perform such other functions as are entrusted to the Director by these organs. The Director shall be responsible for the appointment, organization and functioning of the staff. The Director shall establish a consultation mechanism with senior scientists of the Centre concerning the evaluation of scientific results and current planning of scientific work.
5. In the performance of their duties the Director and the staff shall not seek or receive instructions from any government or from any authority external to the Centre. They shall refrain from any action that might reflect on their position as international officials responsible only to the Centre. Each Member undertakes to respect the exclusively international character of the responsibilities of the Director and the staff and not to seek to influence them in the discharge of their responsibilities.
6. The staff shall be appointed by the Director under regulations approved by the Board. The conditions of service of staff shall conform as far as possible to those of the United Nations common system. The paramount consideration in the employment of the scientific and technical staff and in determining the conditions of service shall be the necessity of securing the highest standards of efficiency, competence and integrity.

Article 9

Affiliated Centres and Networks

1. In pursuance of paragraph 1 of Article 1, sub-paragraph (g) of Article 2 and sub-paragraph (g) of Article 3, the Centre shall develop and promote a system of Affiliated Centres and Affiliated Networks to fulfil the objectives of the Centre.

2. Based on the recommendation of the Council, the Board shall establish the criteria for granting the status of an Affiliated Centre to research centres and decide upon the extent of formal relationship of Affiliated Centres to the organs of the Centre.
3. Based on the recommendation of the Council, the Board shall establish criteria for granting the status of Affiliated Networks to such national, regional and international groups of laboratories of Member States which have special potential for strengthening the activities of the Centre.
4. Upon approval of the Board the Centre shall conclude agreements for establishing relationship with the Affiliated Centres and Networks. These agreements may include, but not be limited to, scientific and financial aspects.
5. The Centre may contribute to the financing of Affiliated Centres and Networks according to a formula approved by the Board in agreement with interested Member States.

Article 10

Financial Matters

1. The financing of the Centre shall in general consist of:
 - (a) Initial contributions for launching the Centre;
 - (b) Annual contributions by the Members preferably in convertible currency;
 - (c) General and special voluntary contributions, including gifts, bequests, subventions and funds in trust from Members, non-member states, the United Nations, its specialized agencies, the International Atomic Energy Agency, the United Nations Development Programme, intergovernmental and non-governmental organizations, foundations, institutions and private persons subject to the approval of the Board;
 - (d) Any other sources, subject to the approval of the Board.

2. For financial considerations, least developed countries, as defined by the appropriate resolutions of the United Nations may become Members of the Centre on the basis of more favourable criteria to be established by the Board.
3. The Host State shall make an initial contribution by making available to the Centre the necessary infrastructure (land, buildings, furniture, equipment, etc.) as well as through a contribution to the operating costs of the Centre in the initial years of its operation.
4. The Director shall prepare and submit to the Board through the Council a draft programme of work for the following fiscal period together with the corresponding financial estimates.
5. The fiscal period of the Centre shall be the calendar year.

Article 11

Assessment and Auditing

1. During the first five years the regular budget of the Centre shall be based on the amounts pledged annually by each Member for those five years. After the first five-year period consideration may be given to the possibility of the Board assessing annual contributions each year for the following year on the basis of a formula recommended by the Preparatory Committee which shall take into account the contribution of each Member to the regular budget of the United Nations, based on its most recent scale of assessment.
2. States which become Members of the Centre after 31 December may consider the possibility of a special contribution towards capital expenditure and current operational costs for the year in which they become Members.
3. Contributions made in accordance with the provisions of paragraph 2 of this Article shall be applied in reducing the contributions of other Members unless otherwise decided by the Board by the majority of all Members.
4. The Board shall appoint auditors to examine the accounts of the Centre. The auditors shall submit a report on the annual accounts to the Board through the Council.

5. The Director shall furnish the auditors with such information and assistance as they may require to carry out their duties.
6. States which have to seek approval of these Statutes by their legislative authorities for participating in the Centre and have therefore signed the Statutes ad referendum shall not be obliged to pay a special contribution as foreseen in paragraph 2 of this Article in order to effect their participation.

Article 12

Headquarters Agreement

The Centre shall conclude a headquarters agreement with the Host Government. The provisions of such agreement shall be subject to the approval of the Board.

Article 13

Legal Status, Privileges and Immunities

1. The Centre shall have juridical personality. It shall be fully empowered to discharge its functions and achieve its objectives, including the following:
 - (a) To conclude agreements with States or international organizations;
 - (b) To award contracts;
 - (c) To acquire and dispose of movable and immovable property;
 - (d) To initiate legal proceedings.
2. The Centre, its property and assets wherever located shall enjoy immunity from every form of legal process except in so far as in any particular case it has expressly waived its immunity. It is, however, understood that no waiver of immunity shall extend to any measure of execution.
3. All premises of the Centre shall be inviolable. The property and assets of the Centre wherever located shall be immune from search, requisition, confiscation, expropriation and any other form of interference, whether by executive, administrative, judicial or legislative actions.

4. The Centre, its property, assets, income and transactions shall be exempt from all taxation including customs duties, prohibitions and restrictions on imports and exports in respect of articles imported or exported by the Centre for its official use. The Centre shall also be exempt from any obligation relating to the payment, withholding or collection of any tax or duty.
5. Representatives of the Members shall enjoy such privileges and immunities as are provided for by Article IV of the Convention on Privileges and Immunities of the United Nations.
6. Officials of the Centre shall enjoy such privileges and immunities as are provided for by Article V of the Convention on Privileges and Immunities of the United Nations.
7. Experts of the Centre shall enjoy the same privileges and immunities as are provided for officials of the Centre in paragraph 6 hereinbefore.
8. All persons undergoing training or taking part in a scheme for the exchange of personnel at the headquarters of the Centre or organized elsewhere within the territory of the Members in pursuance of the provisions of these Statutes shall have the right of entry into sojourn, or exit as is necessary for the purpose of their training or the exchange of personnel. They shall be granted facilities for speedy travel and visas where required shall also be granted promptly and free of charge.
9. The Centre shall co-operate at all times with the appropriate authorities of the Host State and other Members to facilitate the proper administration of justice, secure the observance of national laws and prevent the occurrence of any abuse in connection with privileges, immunities and facilities mentioned in this Article.

Article 14

Publications and Rights to Intellectual Property

1. The Centre shall publish all results of its research activities provided such publication does not contravene its general policy regarding rights to intellectual property approved by the Board.
2. All rights, including title, copyright and patent rights, relating to any work produced or developed by the Centre shall be vested in the Centre.

3. It shall be the policy of the Centre to obtain patents or interests in patents on results of genetic engineering and biotechnology developed through projects of the Centre.
4. Access to intellectual property rights concerning the results emanating from the research work of the Centre shall be granted to Members and to developing countries that are not Members of the Centre in accordance with applicable international conventions. In formulating rules regulating access to intellectual property the Board shall not establish criteria prejudicial to any Member or group of Members.
5. The Centre shall use its patent and other rights, and any financial or other benefits associated herewith, to promote, for peaceful purposes, the development, production and wide application of biotechnology, predominantly in the interest of developing countries.

Article 15

Relations with other Organizations

In undertaking activities and in pursuance of its objectives, the Centre may with the approval of the Board seek as appropriate co-operation with other States not parties to these Statutes, the United Nations and its subsidiary organs, the specialized agencies of the United Nations and the International Atomic Energy Agency, governmental and non-governmental organizations, national scientific institutes and societies.

Article 16

Amendments

1. Any Member may propose amendments to the Statutes. Texts of proposed amendments shall be promptly communicated by the Director to all Members and shall not be considered by the Board until ninety days after the dispatch of such communication.
2. Amendments shall be approved by a two-thirds majority of all Members and shall enter into force for those Members who have deposited instruments of ratification.

Article 17

Withdrawal

Any Member may withdraw at any time after five years of membership upon giving one year's written notice to the Depositary.

Article 18

Liquidation

In case of termination of the Centre the State in which the Centre's headquarters are located, shall be responsible for the liquidation, unless otherwise agreed upon by the Members at the time of termination. Except as otherwise decided by the Members, any surplus shall be distributed among those States which are Members of the Centre at the time of the termination in proportion to all payments made by them from the date of their becoming Members of the Centre. In the event of a deficit, this shall be met by the existing Members in the same proportions as their contributions.

Article 19

Settlement of Disputes

Any dispute involving two or more Members concerning the interpretation or application of these Statutes, which is not settled through negotiations between the parties concerned or, if needed, through the good offices of the Board, shall be submitted, at the request of the disputing parties to any of the means to a peaceful solution provided in the Charter of the United Nations within three months from the date on which the Board states that the dispute cannot be settled through the good offices of the Board.

Article 20

Signature, Ratification, Acceptance and Accession

1. These Statutes shall be open for signature by all States at the Meeting of Plenipotentiaries held in Madrid on 12-13 September 1983, and thereafter at United Nations Headquarters in New York until the date of their entry into force in accordance with Article 21.

2. These Statutes shall be subject to ratification or acceptance by signatory States. The appropriate instruments shall be deposited with the Depository.
3. After the entry into force of these Statutes in accordance with Article 21, States that have not signed the Statutes may accede to them by depositing instruments of accession with the Depository after their request for membership has been approved by the Board.
4. States which have to seek approval of these Statutes by their legislative authorities may sign on an ad referendum basis until the appropriate approval has been obtained.

Article 21
Entry into Force

1. These Statutes shall enter into force when at least 24 States, including the Host State of the Centre, have deposited instruments of ratification or acceptance and, after having ascertained among themselves that sufficient financial resources are ensured, notify the Depository that these Statutes shall enter into force.
2. For each State acceding to these Statutes, these Statutes shall enter into force on the 30th day after deposit by such State of its instrument of accession.
3. Until the entering into force of the Statutes in accordance with paragraph 1 hereinbefore, they shall be applied provisionally upon signature within the limits allowed by national legislation.

Article 22
Depository

The Secretary-General of the United Nations shall be the Depository of these Statutes and shall send the notifications he issues in that capacity to the Director as well as to the Members.

Article 23
Authentic Texts

These Statutes shall be authentic in Arabic, Chinese, English, French, Russian and Spanish.

IN WITNESS WHEREOF the undersigned Plenipotentiaries being duly authorized by their respective Governments thereto, have signed the present Statutes:

Done at Madrid this thirteenth day of September one thousand nine hundred and eighty three, in a single original.

STATUTS
du
CENTRE INTERNATIONAL POUR LE GÉNIE GÉNÉTIQUE
ET LA BIOTECHNOLOGIE



NATIONS UNIES

1983

STATUTS
du
CENTRE INTERNATIONAL POUR LE GENIE GENETIQUE ET LA BIOTECHNOLOGIE

PREAMBULE

LES ETATS, PARTIES AUX PRESENTS STATUTS

Reconnaissant la nécessité de développer et mettre en oeuvre les applications pacifiques du génie génétique et de la biotechnologie au profit de l'humanité,

Convaincus qu'il faudrait exploiter les possibilités qu'offrent le génie génétique et la biotechnologie pour aider à résoudre les problèmes pressants que pose le développement, en particulier dans les pays en développement,

Conscients de la nécessité d'une coopération internationale dans le domaine considéré, notamment en matière de recherche, de développement et de formation,

Soulignant l'urgente nécessité de renforcer le potentiel scientifique et technique des pays en développement dans ce domaine,

Reconnaissant le rôle de premier plan qu'un centre international pourrait jouer dans l'exploitation du génie génétique et de la biotechnologie en vue du développement,

Considérant que la Réunion de haut niveau, tenue du 13 au 17 décembre 1982 à Belgrade (Yougoslavie), a recommandé qu'un Centre international pour le génie génétique et la biotechnologie de haute qualité soit établi le plus tôt possible, et

Reconnaissant l'initiative prise par le Secrétariat de l'ONUDI pour promouvoir un tel Centre et en préparer l'établissement,

SONT CONVENUS de ce qui suit :

Article premier
Création et siège du Centre

1. Il est créé par les présentes un Centre international pour le génie génétique et la biotechnologie (ci-après dénommé "le Centre") en tant qu'organisation internationale constituée d'un centre et d'un réseau de centres affiliés nationaux, sous-régionaux et régionaux.
2. Le Centre a son siège à

Article 2
Objectifs

Les objectifs du Centre sont les suivants :

- a) Encourager la coopération internationale en ce qui concerne le développement et la mise en oeuvre des applications pacifiques du génie génétique et de la biotechnologie, en particulier au profit des pays en développement;
- b) Aider les pays en développement à renforcer leur potentiel scientifique et technique dans le domaine du génie génétique et de la biotechnologie;
- c) Stimuler et aider les activités menées aux niveaux régional et national dans le domaine du génie génétique et de la biotechnologie;
- d) Etudier et promouvoir l'application du génie génétique et de la biotechnologie à la solution des problèmes de développement, en particulier dans les pays en développement;
- e) Etre un lieu d'échange d'informations, d'expérience et de savoir-faire entre hommes de science et techniciens des Etats membres;
- f) Tirer parti du potentiel scientifique et technologique des pays en développement et des pays développés dans le domaine du génie génétique et de la biotechnologie; et

- g) Servir de point de convergence pour un réseau de centres de recherche-développement affiliés (nationaux, sous-régionaux et régionaux).

Article 3

Fonctions

Pour atteindre ses objectifs, le Centre prend d'une manière générale toutes les dispositions utiles et, en particulier :

- a) Entreprind des activités de recherche-développement, et notamment des travaux en installations pilotes, dans le domaine du génie génétique et de la biotechnologie;
- b) Organise au siège ou assure ailleurs la formation de personnel scientifique et technique, en particulier des pays en développement;
- c) Fournit aux membres, sur demande, des services consultatifs destinés à développer leur potentiel technique national;
- d) Encourage la collaboration entre les milieux scientifiques et techniques des Etats membres en organisant des programmes de visites au Centre à l'intention de scientifiques et de techniciens, des programmes de travaux en association et d'autres activités;
- e) Convoque des réunions d'experts pour appuyer les activités du Centre;
- f) Encourage, le cas échéant, le maillage d'établissements nationaux et internationaux afin de faciliter des activités telles que les programmes communs de recherche, la formation, la vérification et l'échange des résultats, les travaux en installations pilotes et l'échange d'information et de documentation;
- g) Définit et promeut sans tarder le réseau initial de centres de recherche hautement qualifiés, destinés à devenir des centres affiliés, promeut des réseaux de laboratoires, notamment ceux qui sont associés aux organisations mentionnées à l'article 15, s'occupant de génie génétique et de biotechnologie ou de domaines

connexes, implantés aux niveaux national, sous-régional, régional ou international et destinés à devenir des réseaux affiliés, et favorise la création de nouveaux centres de recherche hautement qualifiés;

- h) Exécute un programme de bio-informatique à l'appui notamment des activités de recherche-développement et des applications au profit des pays en développement;
- i) Recueille et diffuse des renseignements dans les domaines d'activités intéressant le Centre et les centres affiliés;
- j) Noue des relations étroites avec l'industrie.

Article 4

Membres

1. Les membres du Centre sont tous les Etats qui sont devenus parties aux présents Statuts conformément à l'article 20.
2. Les membres fondateurs du Centre sont tous les membres qui ont signé les présents Statuts avant leur entrée en vigueur conformément à l'article 21.

Article 5

Organes

1. Les organes du Centre sont :
 - a) Le Conseil des Gouverneurs;
 - b) Le Conseil scientifique;
 - c) Le Secrétariat.
2. Le Conseil des Gouverneurs peut créer d'autres organes subsidiaires conformément à l'article 6.

Article 6

Conseil des Gouverneurs

1. Le Conseil des Gouverneurs se compose d'un représentant de chaque membre du Centre et du chef du secrétariat de l'ONUDI ou de son représentant, qui en est membre ès qualités sans droit de vote. En désignant leurs représentants, les membres tiennent dûment compte de leurs aptitudes administratives et de leur formation scientifique.

2. Outre les fonctions que prévoient les présents Statuts, le Conseil des Gouverneurs :
 - a) Arrête les orientations et les principes généraux régissant les activités du Centre;

 - b) Admet les nouveaux membres au Centre;

 - c) Approuve le programme de travail et le budget, compte tenu des recommandations du Conseil scientifique, adopte le règlement financier du Centre et décide de toutes autres questions financières, notamment en ce qui concerne la mobilisation des ressources nécessaires au bon fonctionnement du Centre;

 - d) A titre de priorité absolue, octroie, selon les cas d'espèce, le statut de centre affilié (national, sous-régional, régional et international) aux centres de recherche des Etats membres satisfaisant aux critères de haute qualité scientifique qui ont été approuvés et le statut de réseau affilié aux laboratoires nationaux, régionaux et internationaux;

 - e) Etablit, conformément à l'article 14, les règles régissant les brevets, la cession de licences, le copyright et autres droits de propriété intellectuelle, y compris le transfert des résultats des travaux de recherche du Centre;

 - f) Sur recommandation du Conseil scientifique, prend toutes les mesures voulues pour permettre au Centre de progresser vers ses objectifs et de s'acquitter de ses fonctions.

3. Le Conseil des Gouverneurs se réunit en session ordinaire une fois par an, à moins qu'il n'en décide autrement. Les sessions ordinaires ont lieu au siège du Centre, à moins que le Conseil ne fixe un autre lieu.
4. Le Conseil adopte son propre règlement intérieur.
5. Le quorum est constitué par la majorité des membres du Conseil.
6. Les membres du Conseil des Gouverneurs disposent d'une voix chacun. Les décisions sont, de préférence, prises par consensus ou, à défaut, à la majorité des membres présents et votants, avec cette réserve que celles qui concernent la nomination du Directeur, les programmes de travail et le budget sont prises à la majorité des deux tiers des membres présents et votants.
7. Les représentants de l'Organisation des Nations Unies, des institutions spécialisées et de l'Agence internationale de l'énergie atomique ainsi que des organisations intergouvernementales et des organisations non gouvernementales peuvent, sur invitation du Conseil des Gouverneurs, participer à ses délibérations en qualité d'observateurs. Le Conseil établit à cette fin la liste des organisations dont les activités ont un rapport avec les travaux du Centre et qui ont marqué leur intérêt pour ces travaux.
8. Le Conseil des Gouverneurs peut établir les organes subsidiaires, permanents ou spéciaux, qu'il juge nécessaire à l'exercice de ses fonctions et dont il reçoit des rapports.

Article 7

Conseil scientifique

1. Le Conseil scientifique se compose au maximum de 10 scientifiques et techniciens spécialisés dans les domaines d'action du Centre. Un scientifique du pays hôte est membre de ce Conseil. Les membres sont élus par le Conseil des Gouverneurs. Il est tenu dûment compte de ce qu'il importe d'élire les membres du Conseil scientifique sur une base géographique équilibrée. Le Directeur assume les fonctions de Secrétaire du Conseil.

2. Exception faite de l'élection initiale, les membres du Conseil scientifique sont élus pour une période de trois ans et sont rééligibles pour une période égale. Les mandats des membres sont tels qu'un tiers seulement des membres peut être élu à la fois.
3. Le Conseil scientifique élit un président parmi ses membres.
4. Outre les fonctions que prévoient les présents Statuts ou qui lui sont attribuées par le Conseil des Gouverneurs, le Conseil scientifique :
 - a) Examine le projet de programme de travail et le budget du Centre et fait des recommandations au Conseil des Gouverneurs;
 - b) Suit l'exécution du programme de travail approuvé et fait rapport à ce sujet au Conseil des Gouverneurs;
 - c) Formule des observations sur les perspectives à moyen et à long terme des programmes et des plans du Centre, notamment en ce qui concerne les domaines spécialisés et nouveaux de recherche, et adresse des recommandations au Conseil des Gouverneurs;
 - d) Aide le Directeur en toutes questions de caractère organique, scientifique ou technique concernant les activités du Centre, y compris la coopération avec les centres et les réseaux affiliés;
 - e) Approuve les règles de sécurité applicables aux travaux de recherche du Centre;
 - f) Conseille le Directeur sur la nomination des cadres (chefs de département et au-dessus).
5. Le Conseil scientifique peut créer des groupes ad hoc de scientifiques des Etats membres chargés de l'établissement de rapports scientifiques spécialisés en vue de faciliter sa tâche consistant à conseiller et à recommander des mesures appropriées au Conseil des Gouverneurs.
6.
 - a) Le Conseil scientifique se réunit en session ordinaire une fois par an, à moins qu'il n'en décide autrement;
 - b) Les sessions se tiennent au siège du Centre, à moins que le Conseil ne fixe un autre lieu.

7. Les chefs des centres affiliés et un représentant de chacun des réseaux affiliés peuvent participer en qualité d'observateurs aux délibérations du Conseil scientifique.
8. Les cadres scientifiques peuvent participer aux sessions du Conseil scientifique à la demande de celui-ci.

Article 8
Secrétariat

1. Le Secrétariat comprend le Directeur et le personnel.
2. Le Directeur est nommé, parmi les candidats des Etats membres, par le Conseil des Gouverneurs, après consultation avec le Conseil scientifique, pour une période de cinq ans. Il est rééligible, une seule fois et pour la même durée. Le titulaire doit être une personne jouissant de la réputation et du respect les plus grands dans le domaine d'activité scientifique et technique du Centre. Il est également tenu dûment compte de l'expérience du candidat en matière de direction d'un centre scientifique et d'une équipe scientifique multidisciplinaire.
3. Le personnel se compose d'un directeur adjoint, de chefs de département et autre personnel spécialisé, technique, administratif et de bureau, y compris les travailleurs manuels, dont le Centre peut avoir besoin.
4. Le Directeur est le plus haut fonctionnaire du Centre, son principal responsable scientifique et son représentant légal. Il agit en cette qualité à toutes les réunions du Conseil des Gouverneurs et de ses organes subsidiaires. Agissant conformément aux directives qui lui sont données par le Conseil des Gouverneurs ou par le Conseil scientifique et sous l'autorité de ces organes, le Directeur a la responsabilité générale du Centre et le pouvoir d'en diriger les travaux. Il remplit toutes autres fonctions dont il est chargé par ces organes. Le Directeur est responsable de l'engagement, de l'organisation et de la direction du personnel. Il crée un mécanisme de consultation avec les chercheurs principaux du Centre pour ce qui concerne l'évaluation des résultats scientifiques et la planification courante des travaux de recherche.

5. Dans l'accomplissement de leurs devoirs, le Directeur et le personnel ne peuvent solliciter ni accepter d'instructions d'aucun gouvernement ni d'aucune autorité extérieure au Centre. Ils doivent s'abstenir de tout acte incompatible avec leur situation de fonctionnaires internationaux et ne sont responsables qu'envers le Centre. Chaque membre s'engage à respecter le caractère exclusivement international des fonctions du Directeur et du personnel, et à ne pas chercher à les influencer dans l'exécution de leur tâche.

6. Le personnel est nommé par le Directeur conformément aux règles approuvées par le Conseil des Gouverneurs. Les conditions d'emploi du personnel sont conformes, autant que possible, à celles du personnel soumis au régime commun des Nations Unies. La considération dominante dans la fixation des conditions d'emploi du personnel scientifique et technique doit être la nécessité d'assurer au Centre les services de personnes possédant les plus hautes qualités de travail, de compétence et d'intégrité.

Article 9

Centres et réseaux affiliés

1. Conformément au paragraphe 1 de l'article premier, à l'alinéa g) de l'article 2 et à l'alinéa g) de l'article 3, le Centre crée et promeut un système de centres et réseaux affiliés en vue d'atteindre ses objectifs.

2. Sur la base des recommandations du Conseil scientifique, le Conseil des Gouverneurs définit les critères régissant l'octroi du statut de Centre affilié à des centres de recherche et décide de l'étendue des relations officielles entre les centres affiliés et les organes du Centre.

3. Sur la base des recommandations du Conseil scientifique, le Conseil des Gouverneurs définit les critères régissant l'octroi du statut de réseau affilié aux groupes nationaux, régionaux et internationaux de laboratoires des Etats membres particulièrement aptes à renforcer les activités du Centre.

4. Avec l'approbation du Conseil des Gouverneurs, le Centre conclut des accords en vue d'établir des liens avec les centres et réseaux affiliés. Ces accords peuvent porter sur des questions scientifiques et financières, mais ne s'y limitent pas nécessairement.

5. Le Centre peut contribuer au financement des centres et réseaux affiliés conformément à une formule approuvée par le Conseil des Gouverneurs en accord avec les Etats membres intéressés.

Article 10

Questions financières

1. Les ressources du Centre se composent en général :
 - a) Des contributions initiales destinées à le lancer;
 - b) Des contributions annuelles versées par les membres, de préférence en monnaies convertibles;
 - c) Des contributions volontaires, générales et spéciales, y compris des dons, des legs, des subventions et des fonds d'affectation spéciale, émanant de membres, d'Etats non membres, de l'Organisation des Nations Unies, de ses institutions spécialisées, de l'Agence internationale de l'énergie atomique, du Programme des Nations Unies pour le développement, d'organisations intergouvernementales et non gouvernementales, de fondations, institutions et particuliers, sous réserve de l'approbation du Conseil des Gouverneurs;
 - d) D'autres ressources, sous réserve de l'approbation du Conseil des Gouverneurs.
2. Pour des raisons financières, les pays les moins avancés, tels qu'ils sont définis dans les résolutions pertinentes des Nations Unies, peuvent devenir membres du Centre sur la base de critères plus favorables qui sont définis par le Conseil des Gouverneurs.
3. L'Etat hôte fournit une contribution initiale en mettant à la disposition du Centre l'infrastructure requise (terrains, bâtiments, mobilier, matériel, etc.) et en participant aux frais de fonctionnement du Centre pendant les premières années de son existence.

Le Directeur élabore et soumet au Conseil des Gouverneurs, par l'intermédiaire du Conseil scientifique, un projet de programme de travail pour l'exercice budgétaire suivant, ainsi que les prévisions financières correspondantes.

5. L'exercice budgétaire du Centre correspond à l'année civile.

Article 11

Répartition des contributions et vérification comptable

1. Durant les cinq premières années, le budget ordinaire du Centre est basé sur les montants annoncés annuellement par chaque membre pour ces cinq années. Après cette période initiale de cinq ans, la possibilité que le Conseil des Gouverneurs mette des contributions en recouvrement, chaque année pour l'année suivante, pourra être envisagée sur la base d'une formule recommandée par le Comité préparatoire qui tiendra compte de la contribution de chaque membre au budget ordinaire de l'Organisation des Nations Unies, telle qu'elle est fixée dans le plus récent barème des quotes-parts.
2. Les Etats qui deviennent membres du Centre après le 31 décembre peuvent envisager la possibilité de verser une contribution spéciale aux dépenses d'installation et aux dépenses courantes de fonctionnement pour l'exercice au cours duquel ils deviennent membres.
3. Les contributions versées en vertu des dispositions du paragraphe 2 du présent article servent à réduire les contributions d'autres membres, sauf décision contraire du Conseil des Gouverneurs, prise à la majorité de tous les membres.
4. Le Conseil des Gouverneurs nomme des vérificateurs pour examiner les comptes du Centre. Ceux-ci lui soumettent un rapport sur les comptes annuels, par l'intermédiaire du Conseil scientifique.
5. Le Directeur fournit aux vérificateurs tous renseignements et concours dont ils peuvent avoir besoin pour s'acquitter de leurs fonctions.
6. Les Etats qui doivent faire approuver les présents Statuts par leurs autorités législatives pour participer aux activités du Centre et qui ont donc signé les Statuts ad referendum ne sont pas tenus de verser une contribution spéciale comme le prévoit le paragraphe 2 du présent article pour que leur participation soit effective.

Article 12
Accord de siège

Le Centre conclut un accord de siège avec le gouvernement hôte. Les dispositions de cet accord sont soumises à l'approbation du Conseil des Gouverneurs.

Article 13
Statut juridique, privilèges et immunités

1. Le Centre jouit de la personnalité juridique. Il a toute la capacité requise pour exercer ses fonctions et atteindre ses objectifs, y compris celle :
 - a) De conclure des accords avec des Etats ou des organisations internationales;
 - b) De contracter;
 - c) D'acquérir et d'aliéner des biens mobiliers et immobiliers;
 - d) D'ester en justice.

2. Le Centre, ses biens et avoirs, où qu'ils soient, jouissent de l'immunité à l'égard de toute forme de poursuite judiciaire, sauf dans la mesure où, pour un cas particulier, il a expressément renoncé à cette immunité. Il est toutefois entendu qu'aucune mesure exécutoire ne peut faire l'objet d'une levée d'immunité.

3. Tous les locaux du Centre sont inviolables. Les biens et les avoirs du Centre, où qu'ils soient, ne peuvent faire l'objet de perquisition, réquisition, confiscation, expropriation ou toute autre forme d'intervention de caractère exécutoire, qu'elle soit d'ordre administratif, judiciaire ou législatif.

4. Le Centre, ses biens, avoirs, revenus et transactions sont exemptés de toute imposition, droits de douane, interdictions et restrictions à l'importation et à l'exportation en ce qui concerne les articles importés.

ou exportés par le Centre pour son usage officiel. Le Centre est également exempté de toute obligation relative au paiement, retenue à la source ou perception de tout impôt ou droit.

5. Les représentants des membres jouissent des privilèges et immunités prévus à l'article IV de la Convention sur les privilèges et les immunités des Nations Unies.
6. Les fonctionnaires du Centre jouissent des privilèges et immunités prévus à l'article V de la Convention sur les privilèges et les immunités des Nations Unies.
7. Les experts du Centre jouissent des mêmes privilèges et immunités que ceux accordés par le paragraphe 6 précédent aux fonctionnaires du Centre.
8. Toutes les personnes suivant un stage de formation ou participant à une opération d'échange de personnel organisée au siège du Centre, ou en un autre lieu sur le territoire des membres, conformément aux dispositions des présents statuts, ont le droit d'entrer, de séjourner et de sortir, selon les besoins de leur stage ou de l'opération d'échange de personnel. Les voyages leur sont facilités et les visas éventuellement exigés leur sont délivrés rapidement et gratuitement.
9. Le Centre coopère en toutes circonstances avec les autorités compétentes de l'Etat hôte et des autres membres pour faciliter l'administration de la justice, assurer le respect des lois nationales et prévenir tout abus des privilèges, immunités et facilités prévus dans le présent article.

Article 14

Publications et droits de propriété intellectuelle

1. Le Centre publie tous les résultats de ses travaux de recherche, à condition que cette publication ne soit pas contraire à sa politique générale en matière de droits de propriété intellectuelle, approuvée par le Conseil des Gouverneurs.
2. Tous les droits, y compris le droit réel, le copyright et les droits de brevet afférents à un ouvrage produit ou à une invention mise au point par le Centre dans le cadre de ses activités appartiennent au Centre.

3. Le Centre prend des brevets ou des intérêts dans des brevets sur les résultats des travaux de génie génétique et de biotechnologie exécutés dans le cadre de ses projets.
4. L'obtention de droits de propriété intellectuelle sur les résultats des travaux du Centre est réservée aux membres et aux pays en développement qui ne sont pas membres du Centre, conformément aux conventions internationales applicables. Lorsqu'il définit les règles régissant l'accès à la propriété intellectuelle, le Conseil des Gouverneurs ne fixe pas de critères qui soient préjudiciables à un membre ou groupe de membres.
5. Le Centre fait usage de ses droits de brevet ou autres et de tout avantage financier ou autre qui en découle, pour favoriser, à des fins pacifiques, le développement, l'élaboration et l'ample diffusion de la biotechnologie, essentiellement dans l'intérêt des pays en développement.

Article 15

Relations avec d'autres organisations

Aux fins de ses activités et de la réalisation de ses objectifs, le Centre peut, avec l'approbation du Conseil des Gouverneurs, faire appel à la collaboration d'Etats non parties aux présents Statuts, de l'Organisation des Nations Unies et ses organes subsidiaires, des institutions spécialisées des Nations Unies, de l'Agence internationale de l'énergie atomique, d'organisations gouvernementales et non gouvernementales et d'établissements et d'associations scientifiques nationaux.

Article 16

Amendements

1. Tout membre peut proposer des amendements aux présents Statuts. Les textes des amendements proposés sont communiqués sans tarder par le Directeur à tous les membres et ne peuvent être examinés par le Conseil des Gouverneurs que 90 jours après la date de leur envoi.

2. Les amendements sont approuvés par un vote à la majorité des deux tiers de tous les membres et entrent en vigueur pour ceux des membres qui ont déposé un instrument de ratification.

Article 17

Retrait

Tout membre peut se retirer à tout moment cinq ans après l'adhésion, sous réserve d'un préavis d'un an adressé par écrit au Dépositaire.

Article 18

Liquidation

En cas de cessation d'activité, la liquidation du Centre est assurée par l'Etat où il a son siège, sauf si les membres en conviennent alors autrement. Sauf décision contraire des membres, tout excédent est réparti entre les Etats membres du Centre lors de la cessation de ses activités, au prorata de tous les paiements faits par eux depuis qu'ils en sont membres. S'il y a déficit, les membres le prennent à leur charge au prorata de leurs contributions.

Article 19

Règlement des différends

Tout différend auquel sont parties deux ou plusieurs membres concernant l'interprétation ou l'application des présents Statuts, qui n'est pas réglé par voie de négociation entre les parties ou, le cas échéant, par les bons offices du Conseil des Gouverneurs, est soumis à l'un quelconque des modes de règlement pacifique des différends prévus dans la Charte des Nations Unies à la requête des parties au différend, dans les trois mois suivant la date où le Conseil déclare ne pouvoir régler le différend par ses bons offices.

Article 20

Signature, ratification, acceptation, adhésion

1. Les présents Statuts seront ouverts à la signature pour tous les Etats à la réunion plénipotentiaire organisée à Madrid les 12 et 13 septembre 1983 et, ultérieurement, au Siège de l'Organisation des Nations Unies à New York et ce jusqu'à la date de leur entrée en vigueur conformément à l'article 21.
2. Les présents Statuts feront l'objet d'une ratification ou acceptation des Etats signataires. Les instruments appropriés seront déposés auprès du Dépositaire.
3. Après l'entrée en vigueur des présents Statuts, conformément à l'article 21, les Etats qui n'auront pas signé les Statuts pourront y adhérer en déposant un instrument d'adhésion auprès du Dépositaire après approbation de leur demande d'adhésion par le Conseil des Gouverneurs.
4. Les Etats qui doivent faire approuver les présents Statuts par leurs autorités législatives peuvent les signer ad referendum en attendant que l'approbation requise ait été obtenue.

Article 21

Entrée en vigueur

1. Les présents Statuts entreront en vigueur lorsque 24 Etats au moins, y compris l'Etat hôte du Centre, auront déposé les instruments de ratification ou d'acceptation et qu'après avoir établi ensemble que des ressources financières suffisantes sont assurées, ils auront notifié l'entrée en vigueur au Dépositaire.
2. Pour chaque Etat adhérent aux présents Statuts, ceux-ci entreront en vigueur le 30ème jour suivant le dépôt, par cet Etat, de son instrument d'adhésion.
3. Jusqu'à leur entrée en vigueur conformément au paragraphe 1 ci-dessus, les présents Statuts s'appliquent provisoirement dès signature, dans les limites permises par la législation nationale.

Article 22

Dépositaire

Le Secrétaire général de l'Organisation des Nations Unies est le Dépositaire des présents Statuts et adresse les notifications qu'il fait en cette qualité au Directeur et aux membres.

Article 23

Textes faisant foi

Font également foi les textes anglais, arabe, chinois, espagnol, français et russe des présents Statuts.

EN FOI DE QUOI, les plénipotentiaires soussignés, à ce dûment autorisés par leurs gouvernements respectifs, ont signé les présents Statuts :

Fait à Madrid, le treize septembre mil neuf cent quatre-vingt-trois, en un seul exemplaire.

Protocol to the Statutes of the International Centre for Genetic Engineering and
Biotechnology on the Seat of the Centre

THE MEMBER STATES OF THE INTERNATIONAL CENTRE FOR GENETIC
ENGINEERING AND BIOTECHNOLOGY, BEING PARTIES TO THE PRESENT
STATUTES

Desiring to increase the number of locations of the Seat of the International Centre for
Genetic Engineering and Biotechnology,

HAVE AGREED to adopt this Protocol as follows:

1. The Seat of the Centre in the meaning of paragraph 2 of Article 1 of the Statutes of the International Centre for Genetic Engineering and Biotechnology, adopted on 13 September, 1983 at Madrid (hereinafter referred to as the "Statutes") shall be at Trieste (Italy), New Delhi (India) and Cape Town (South Africa).
2. Upon adoption of this Protocol, the Secretary-General of the United Nations shall notify the Protocol to all Member States of the International Centre for Genetic Engineering and Biotechnology. If within a period of six months from the notification by the Secretary-General of the adoption of the Protocol, no Member State objects to it, the Protocol will be considered accepted and will enter into force automatically for all Parties to the Statutes.
3. After the adoption of this Protocol, if a State deposits an instrument of ratification, acceptance or accession with respect to the Statutes while the procedure laid down in paragraph 2 above is in progress, no additional time shall be provided to that State to object to the Protocol. The Protocol will enter into force for such a State six months after the date of notification of the Protocol by the Secretary-General, but not before the Statutes enter into force for such a State, in which case the Protocol will enter into force for that State on the same date as the Statutes.
4. Following the entry into force of this Protocol, all Parties to the Statutes shall be bound by this Protocol. The Protocol shall enter into force for such States on the same date as the Statutes.
5. The provisions of this Protocol and the Statutes shall be interpreted and applied together as a single instrument.
6. The Board of Governors of the International Centre for Genetic Engineering and Biotechnology shall have the discretion to establish its Seat at such additional locations as considered necessary. Such decisions shall be made by consensus.

7. Done and adopted at Trieste this twenty-fourth day of October two thousand and seven, in a single original in the Arabic, Chinese, English, French, Russian and Spanish languages.